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SLP(C)No. 13612-13614 OF 2001  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM No.1A (For Judgment) COURT No. 3 SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No...../2003 arising from S.L.P.(C) Nos.13612-13614/2001@@  
AA

Bharat Lal Baranwal Appellant (s)

VERSUS

Virendra Kumar Agarwal Respondent (s)

(HEARD BY HON'BLE THE CHIEF JUSTICE AND HON'BLE ASHOK BHAN, JJ.)@@  
AA

Date : 29/01/2003 This matter was called on for pronouncement of  
Judgment.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. ASHOK BHAN

For Appellant(s)  
Mr. T.N. Singh, Adv.

For Respondent(s)  
Dr. I.B. Gaur, Adv.

The Court made the following O R D E R@@  
AA

....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice Ashok Bhan pronounced the  
judgment of the Court.  
Leave granted.  
The appeals are accepted in terms of the judgment.  
There will be no order as to costs.

.SP1  
(N. Annapurna) (Kanwal Singh)  
Court Master Court Master

Signed Judgment is placed on the file. REPORTABLE.@@  
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